

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1022 of 2019**

**IN THE MATTER OF:**

**Qutab Realcon Private Limited**

**...Appellant**

**Versus**

**Ramria Associates Private Limited**

**...Respondent**

**Present:**

**For Appellant: Mr. Anurag Bhatt and Mr. Lokesh Pathak, Advocates**

**For Respondent: Mr. Siddharth Mittal and Mr. Prabhat Kumar, Advocates**

**ORDER**

**16.01.2020** The Learned Counsel for the Appellant seeks permission from this Tribunal to withdraw the instant Company Appeal and accordingly, he is permitted to withdraw the said Appeal. Resultantly, the present Appeal is dismissed as withdrawn. No costs. However, the Appellant is directed to file a certified copy of the impugned order by 21.01.2020 and I.A. No.3076/2019 stands disposed of.

[Justice Venugopal M.]  
Member (Judicial)

[V. .P Singh]  
Member (Technical)

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